

EXTRAORDINARY

REGD. NO. JK—33



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE
AND PARLIAMENTARY AFFAIRS
(Legislation Section)

Srinagar, the 8th July, 2016.

The following Act as passed by the Jammu and Kashmir State Legislature received the assent of the Governor on 8th July, 2016 and is hereby published for general information :—

THE JAMMU AND KASHMIR MEMBERS', MINISTERS AND
MINISTERS OF STATE SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 2016

(Act No. V of 2016)

[8th July, 2016.]

An Act to amend the laws governing the salaries and allowances of Members, Ministers and Ministers of State of State Legislature.

CHAPTER II

**Amendment to the Jammu and Kashmir Ministers and
Ministers of State Salaries Act, 1956.**

4. *Amendment of section 3, Act VI of 1956.*—In clause (a) of sub-section (1) of section 3 of the Jammu and Kashmir Ministers' and Ministers' of State Salaries Act, 1956 for the words "forty-five thousand rupees", "forty thousand rupees" and "thirty-five thousand rupees", the words "seventy thousand rupees", "sixty-five thousand rupees" and "sixty thousand rupees", shall respectively be substituted.

(Sd.) ACHAL SETHI,

Additional Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-seventh Year of the Republic of India as follows :—

Preliminary

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Members', Ministers and Ministers of State Salaries and Allowances (Amendment) Act, 2016.

(2) It shall be come into force from the date of publication in the Government Gazette.

CHAPTER I

Amendment to the Salaries and Allowances of Members' of the Jammu and Kashmir State Legislature Act, 1960.

2. *Amendment of section 3, Act XIX of 1960.*—In sub-section (1) of section 3 of the Salaries and Allowances of Members' of the Jammu and Kashmir State Legislature Act, 1960 (hereinafter referred to as the 'principal Act'), for the words "thirty-five thousand rupees", the words "sixty thousand rupees" shall be substituted.

3. *Amendment of section 4-A, Act XIX of 1960.*—In section 4-A of the principal Act,—

- (i) in clause (a) for the words "thirty thousand rupees", the words "sixty thousand rupees", shall be substituted ;
- (ii) in clause (b) for the words "fourteen thousand rupees", the words "thirty thousand rupees", shall be substituted ; and
- (iii) in clause (c) for the words "one thousand rupees", the words "ten thousand rupees", shall be substituted.